

# LOK SABHA DEBATES

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## LOK SABHA

Monday, June 21, 1971 (Jyaishta  
31, 1893 (SAKA))

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

### MEMBERS SWORN

1. SHRI KUSHOK BAKULA (Ladakh—  
Jammu & Kashmir)
2. SHRIMATI M. GODFREY (Nomi-  
nated—Anglo-Indian)

### ORAL ANSWERS TO QUESTIONS

#### Complaint about Corruptions in Supply Corps of Armed Forces and other Military Establishments

\*603. SHRI S. P. BHATTACHARYYA :  
Will the Minister of DEFENCE be pleased to  
state :

(a) the number of complaints about corrup-  
tion in the Supply Corps of the Armed Forces  
and other military establishments, received  
during 1969-70 and 1970-71 ; and

(b) whether there is adequate machinery  
to investigate and book cases of this nature ?

THE MINISTER OF DEFENCE (SHRI  
JAGJIWAN RAM) : (a) The number of  
complaints received during the two years is as  
follows :

1969-70	..	179
1970-71	..	132

(b) An adequate machinery exists for deal-  
ing with such cases.

SHRI S. P. BHATTACHARYYA : What  
steps will be taken against the persons who  
have committed wrong ?

SHRI JAGJIWAN RAM : There is an  
elaborate procedure laid down. Wherever  
complaints are made, investigations are held  
and if it is proved that the allegations have been  
substantiated, disciplinary proceedings are  
started against them and punishments are  
awarded.

#### Complaint by Pakistan with U. N. Security Council about ban of over-flights of Pakistani Civil and Military Aircraft over Indian Territory

\*605. SHRI P. K. DEO : Will the Minis-  
ter of EXTERNAL AFFAIRS be pleased to  
state :

(a) whether Pakistan recently lodged a  
complaint with the U. N. Security Council  
about the ban of over-flights of Pakistani civil  
and military aircraft over the Indian territory  
following the hijacking incident ; and

(b) if so, the reaction of Government in this  
regard ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF EXTERNAL AFFAIRS  
(SHRI SURENDRA PAL SINGH) : (a) The  
Permanent Representative of Pakistan to the  
United Nations has addressed two letters to  
the president of the Security Council on the  
subject in February and May this year.

(b) The Government of India has informed  
the President of the Security Council of the  
facts of the case. We have emphasised to  
members of the Security Council as well as to  
the rest of the world that Pakistan has been  
guilty of violating international law and  
endangering civil aviation in the sub-conti-  
nent by its involvement in the hijacking and,  
the wanton blowing up of the Indian plane